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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1060 1986
T.A. No.

DATE OF DECISION 16.1.1987

Shri Bhagat Ram Applicant
Petitioner

None Applicant
Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent(s)

Shri M.L. Verma, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to all the Benches ? No

(Kaushal Kumar)
Member 16.1.87

(K. Madhava Reddy)
Chairman 16.1.87

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. OA 1060/86

Dated: 16.1.1987

Shri Bhagat Ram Applicant

Vs.

Union of India & Ors. Respondents

CORAM: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

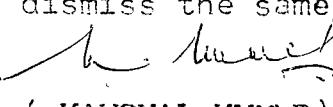
For the Applicant None

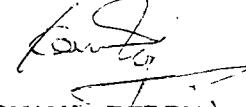
For the Respondents Shri M.L. Verma, counsel

(Judgement of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman)

On 5.12.1986, it was pointed out that the order of termination said to have been passed against the applicant was not filed and, therefore, the application is pre-mature and is liable to be dismissed. The learned counsel for the applicant took time for receiving instructions from his client. Thereafter on 18.12.1986, neither the applicant nor his counsel were present. On the last occasion, that is 5.1.1987, the counsel for the applicant was not present and Shri Anurag Chawla, counsel appeared on her behalf and requested for time. Today again, no one is present on behalf of the applicant and even the copy of the impugned order of termination is not filed.

2. In the circumstances of the case, we do not find any merit in this application and accordingly dismiss the same.


(KAUSHAL KUMAR)
MEMBER
16.1.1987


(K. MADHAVA REDDY)
CHAIRMAN
16.1.1987